

1	2	3	4	5	6	7	8	9	10	11	12
23.	Meghalaya	4	58	0	33	4	36	2	47	0	23
24.	Mizoram	0	14	0	33	0	27	5	42	0	15
25.	Nagaland	0	36	0	56	3	55	2	61	0	19
26.	Odisha	83	17	49	20	48	41	44	19	75	32
27.	Puducherry	2	0	13	0	1	0	1	0	5	0
28.	Punjab	40	2	23	0	58	0	56	0	84	0
29.	Rajasthan	134	120	92	91	79	61	77	56	120	62
30.	Sikkim	0	0	0	2	0	3	1	1	1	2
31.	Tamil Nadu	379	10	118	6	97	5	95	5	188	7
32.	Tripura	1	1	1	2	5	3	3	6	4	7
33.	Uttar Pradesh	506	23	311	10	290	1	279	1	436	6
34.	Uttarakhand	32	9	19	8	12	2	12	2	19	3
35.	West Bengal	79	6	63	19	122	25	102	11	105	19
TOTAL		2666	793	1333	667	1333	667	1333	667	2000	667

*The RGNF Scheme was introduced with effect from 2005-06 and selection for the years 2005-06 and 2006-07 was done jointly.

Status of Implementation of SC Sub Plan in Union Budget

†1817. SHRI RAGHUNANDAN SHARMA : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) the details of status of implementation of Scheduled Caste sub-plan in Union Budget and States Budget during the last three years of governance of United Progressive Alliance (UPA); and

(b) State-wise details of allocated and unused funds for Scheduled Caste sub-plan during the years 2007-08 and 2011-12?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON) : (a) and (b) Statement 21 of the Expenditure Budget (Vol. I) of the Central Government gives information regarding allocations under schemes of Ministries/Departments that are substantially meant for the welfare of Scheduled Castes and Scheduled Tribes. Copies of 'Statement 21' for the years 2008-09, 2009-2010 and 2010-11 are enclosed at Annexure I, II and III

† Original notice of the question was received in Hindi.

respectively. [See Appendix 225 Annexure No. 7]. No other information is available in regard to funds earmarked under Scheduled caste Sub-Plan during the last three years.

In case of State Budget, a statement showing State-wise

- i. Annual Plan Outlay and SCSP Outlay during 2007-08, 2008-09, 2009-10, 2010-11 and 2011-12, and
- ii. SCSP expenditures for the years 2007-08, 2008-09, 2009-10 and anticipated expenditure for 2010-11 is enclosed at Annexure-IV. [See Appendix 225 Annexure No. 8]

SCSP expenditure for 2011-12 is being collected.

Rehabilitation of Mentally Ill Persons

1818. SHRI BHARATSINGH PRABHATSINH PARMAR :

SHRI PARSHOTTAM KHODABHAI RUPALA :

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) the action taken by the Ministry for rehabilitation of mentally ill persons living in open areas and unhygienic conditions as it has been observed that very meager NGOs are working on this very important social matter and there are huge numbers of such persons that need urgent rehabilitation;

(b) whether the Ministry had issued or in processes to issuing any advisory to all State Governments in this regard; and

(c) whether the Ministry has conducted any survey on this important social subject?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON) : (a) and (b) The primary responsibility for programmes for rehabilitation and care of persons with disabilities, including mentally ill persons, lies with the State Governments as per entry No. 9 in the "State List." However, the central Government supplements the efforts of the States in the rehabilitation of persons with disabilities. Under the central sector Deendayal Disabled Rehabilitation Scheme, financial assistance is provided to non-governmental organizations for providing various services to persons with disabilities including mentally ill persons for projects like special schools for persons with mental retardation, vocational training centres, project for cerebral palsied children, half-way homes for psycho-social rehabilitation of treated and controlled mentally ill persons etc.

(c) No, Sir.